

IN THE INCOME TAX APPELLATE TRIBUNAL  
AHMEDABAD "SMC" BENCH

**Before: Ms. Annapurna Gupta, Accountant Member  
And Ms. Madhumita Roy, Judicial Member**

**ITA No. 646/Ahd/2019  
Assessment Year 2010-11**

Mrugesh Kanubhai Patel A-45 Karmachari Nagar Part-1, Ghatlodiya, Ahmedabad, Gujarat PAN No: AHNPP5146N (Appellant)	Vs	The ITO, Ward-4(2)(3), Ahmedabad (Respondent)
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**Appellant by : Withdrawal Application  
Respondent by : Leena Lal, Sr.D.R.**

Date of hearing : 01-07-2022  
Date of pronouncement : 06-07-2022

**आदेश/ORDER**

**PER : ANNAPURNA GUPTA, ACCOUNTANT MEMBER:-**

The present appeal has been filed by the Assessee against the order passed by the Commissioner of Income Tax (Appeals)-4, Ahmedabad, (in short referred to as CIT(A)), dated 07-06-2019, u/s. 250(6) of the Income Tax Act, 1961(hereinafter referred to as the "Act") pertaining to Assessment Year (A.Y) 2010-11.

2. At the time of hearing of appeal of the assessee, a written request vide application dated 30.06.2022 filed by assessee was referred to by the

Ld. Authorized Representative seeking permission to withdraw the captioned appeal of the assessee. Ld. Departmental Representative for the Revenue did not express any objection in this regard. Accordingly, the prayer of the assessee for withdrawal requires to be granted.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 06 -07-2022

Sd/-  
(MADHUMITA ROY)  
JUDICIAL MEMBER *True Copy*  
Ahmedabad : Dated 06/07/2022

Sd/-  
(ANNAPURNA GUPTA)  
ACCOUNTANT MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार  
आयकर अपीलीय अधिकरण,  
अहमदाबाद